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**(2021) 07 SEBI CK 0150**

**In the Securities Appellate Tribunal Mumbai**

**Case No :** Miscellaneous Application No. 809, 810 Of 2021, Appeal No. 486 Of 2021

Neeraja Sharma

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

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**Date of Decision :** 16-07-2021

**Acts Referred:**

**Citation :** (2021) 07 SEBI CK 0150

**Hon'ble Judges :** Tarun Agarwala, Presiding Officer; M. T. Joshi, J

**Bench :** Division Bench

**Advocate :** Shyam Mehta, Amit Agrawal, Sumit Agrawal, Sharad Bansal, Naman Khatwani, Radhika Yadav, Shivali Shah, Shiraz Rustomjee, Manish Chhangani, Ravishekhar Pandey

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**Judgement**

1. Connect this appeal with appeal no.420 of 2021 Vedanta Ltd. and list on 24th August, 2021. In the meanwhile, respondent will file a reply within three weeks. Two weeks thereafter to the appellant to file rejoinder.
2. It has been contended that the appellant was never a Director of the Company and the appellant has been found guilty on the basis of being a Director and being the part of the public announcement. The respondent will indicate in the reply as to whether the appellant was a Director in the Company or not. Considering the aforesaid, the direction to pay the amount by the appellant as per the impugned order shall remain stayed till the next date of hearing. The stay application will again be considered on the next date.
3. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.
4. The present matter was heard through video conference due to Covid-19

pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.